



**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 5<sup>TH</sup> DAY OF JANUARY, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE B M SHYAM PRASAD**

**WRIT PETITION NO. 37694 OF 2025 (GM-POLICE)**

**BETWEEN:**

SRI GHOUSE KHAN  
S/O SAMIULLA KHAN,  
AGED ABOUT 30 YEARS,  
R/AT NO. 2174, S S MAKAN,  
KOLAR DISTRICT-563101.

THE PETITIONER IS THE BROTHER OF  
THE CONVICT PRISONER NO 6246  
FAIROZ KHAN, WHO IS SERVING LIFE  
SENTENCE IN VIJAYAPURA  
CENTRAL PRISON.

...PETITIONER

(BY SRI. PRADEEP PATIL., ADVOCATE FOR

SRI. PRATHAP S S.,ADVOCATE)





**AND:**

1. THE UNION OF INDIA  
REP BY THE UNDER SECRETARY,  
JUDICIAL WING,  
GOVERNMENT OF INDIA,  
MINISTRY OF HOME AFFAIRS,  
HALL NO 17, 2<sup>ND</sup> FLOOR,  
MAJOR DHYAN  
CHAND NATIONAL STADIUM,  
INDIA GATE NEW, DELHI-110 002.
  
2. THE STATE OF KARNATAKA  
BY THE PRINCIPAL SECRETARY  
HOME DEPARTMENT,  
VIDHANA SOUDHA  
BENGALURU-560001.
  
3. THE LIFE CONVICTS  
RELEASE COMMITTEE  
HOME DEPARTMENT  
VIDHANA SOUDHA  
BENGALURU-560001  
REPRESENTED BY ITS CHAIRMAN.
  
4. THE DIRECTOR GENERAL OF  
POLICE PRISONS AND  
CORRECTIONAL SERVICES  
NO. 9, SHESHADRI ROAD,  
GANDHI NAGAR,  
BENGALURU-560009.



5. THE SUPERINTENDENT  
CENTRAL PRISON,  
VIJAYAPURA-586103

...RESPONDENTS

(BY SMT. SHRIDEVI BHOSALE M., ADVOCATE

FOR R1)

THIS WP IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT, ORDER OR DIRECTION IN THE NATURE OF MANDAMUS TO THE 1<sup>ST</sup> RESPONDENT TO CONSIDER THE CASE OF THE PRISONER NO.6246 FAIROZ KHAN S/O SAMIULLA KHAN FOR PREMATURE RELEASE AS PER HE APPLICABLE POLICY; ISSUE A WRIT, ORDER OR DIRECTION IN THH NATURE OF MANDAMUS TO THE RESPONDENT NO.5 TO RELEASE THE PRISONER NO.6246 FAIROZ KHAN S/O SAMIULLA KHAN ON PAROLE TILL THE FINAL DECISION OF THE AUTHORITIES IN THE INTEREST OF JUSTICE AND EQUITY.

THIS PETITION, COMING ON FOR PRELIMINARY HEARING, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:



CORAM: HON'BLE MR. JUSTICE B M SHYAM PRASAD

**ORAL ORDER**

Sri Pradeep Patil, the learned counsel for the petitioner, submits that the petition is rendered infructuous with the demise of the petitioner in custody on 30.12.2025.

This submission is taken on record, and accepting the memo of appearance filed by Smt Shridevi Bhosale M, the learned standing counsel for the first respondent, the petition stands disposed of as having become infructuous.

**Sd/-  
(B M SHYAM PRASAD)  
JUDGE**

AN/-